

(ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10523/76].

(2) A copy of the Report and Certified Accounts (Hindi and English versions) of the Shipping Development Fund Committee for the year 1973-74 together with the Audit Report thereon, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-10524/76].

DRUGS AND COSMETICS (3RD AMENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M. ISHAQUE): I beg to lay on the Table a copy of the Drugs and Cosmetics (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 903 in Gazette of India, dated the 23rd February, 1976 under section 33 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-10525/76].

NOTIFICATIONS UNDER MINES AND MINERALS (REGULATION AND DEVELOPMENT) ACT, 1957 AND REVIEW & ANNUAL REPORT OF HINDUSTAN COPPER LTD., CALCUTTA FOR 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES SHRI SUKHDEV PRASAD): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957:—

(i) S.O. 981 published in Gazette of India dated the 6th March, 1976.

(ii) S.O. 982 published in Gazette of India dated the 6th March 1976. [Placed in Library. See No. LT-10526/76].

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1974-75.

(ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-10527/76].

EMPLOYEES' PROVIDENT FUNDS (AMDT.) SCHEME, 1976, ANNUAL REPORT OF COAL MINES LABOUR WELFARE ORGANISATION FOR 1974-75, SALES PROMOTION EMPLOYEES (CONDITIONS OF SERVICE) RULES, 1976 AN EQUAL REMUNERATION RULES, 1976

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:

(1) A copy of the Employees' Provident Funds (Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. G.S.R. 395 in Gazette of India dated the 13th March, 1976, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1952. [Placed in Library. See No. LT-10528/76].

(2) A copy of the Annual Report (Hindi and English versions) on the activities of the Coal Mines Labour Welfare Organisation for the year 1974-75. [Placed in Library. See No. LT-10529/76].

[Shri Balgovind Verma]

(3) (i) A copy of the Bonded Labour System (Abolition) Rules, 1976 published in Notification No. G.S.R. 99(E) in Gazette of India dated the 28th February, 1976, under sub-section (3) of section 26 of the Bonded Labour System (Abolition) Act, 1976.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Notification mentioned at (3) (i) above. [Placed in Library. See No. LT-10530/76].

(4) (i) A copy of the Sales Promotion Employees (Conditions of Service) Rules, 1976, published in Notification No. G.S.R. 113(E) in Gazette of India dated the 8th March, 1976, under sub-section (3) of section 12 of the Sales Promotion Employees (Conditions of Service) Act, 1976.

(ii) A statement (Hindi and English versions) explaining the reasons for

not laying simultaneously the Hindi version of the Notification mentioned at (4)(i) above. [Placed in Library. See No. LT-10531/76].

(5) A copy of the Equal Remuneration Rules, 1976 (Hindi and English versions) published in Notification No. 119(E) in Gazette of India dated the 11th March, 1976, under sub-section (3) of section 13 of the Equal Remuneration Act, 1976. [Placed in Library. See No. LT-10532/76].

12.01 hrs.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR. SPEAKER: The Committee on Absence of Members from the Sittings of the House in their twenty-fifth Report have recommended that leave of absence be granted to the following fourteen Members for the periods indicated against each:

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| (1) Shri Mohan Dharja | 5th January to 6th February, 1976 (Fifteenth Session) and 8th March to 2nd April, 1976 (Sixteenth Session). |
| (2) Shri Hukam Chand Kachwai | 5th January to 6th February, 1976 (Fifteenth Session) and 8th March to 2nd April, 1976 (Sixteenth Session). |
| (3) Shrimati Shakuntala Nayar | 5th January to 6th February, 1976 (Fifteenth Session). |
| (4) Shri Bhagirath Bharwar | 6th February, 1976 (Fifteenth Session) and 8th March to 15th April, 1976 and 26th April to 14th May, 1976 (Sixteenth Session). |
| (5) Shri Janeshwar Misra | 21st July to 7th August, 1975 (Fourteenth Session) and 5th January to 6th February, 1976 (Fifteenth Session) and 8th March to 15th March, 1976 (Sixteenth Session). |
| (6) Shri Purushottam Kakodkar | 6th January to 21st January, 1976 (Fifteenth Session). |
| (7) Shri Jyotirmoy Bosu | 6th February, 1976 (Fifteenth Session) and 8th March to 15th April, 1976 and 26th April to 14th May, 1976 (Sixteenth Session). |